

ITEM NO.8

COURT NO.13

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8170/2018

RAGHUBIR SINGH TANDON (D) THROUGH LRS

Appellant(s)

VERSUS

RANJEET SINGH TANDON (D) THR. LRS. & ORS.

Respondent(s)

IA No. 4130/2024 - APPLICATION FOR SUBSTITUTION

IA No. 146320/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 26256/2024 - INTERVENTION/IMPLEADMENT

IA No. 26254/2024 - INTERVENTION/IMPLEADMENT)

Date : 15-04-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Mr. Anuj P. Agarwala, Adv.
Mr. Aayush Agarwala, Adv.
Mr. Pramod B. Agarwala, AOR

For Respondent(s) Mr. Vipin Kumar, AOR
Mr. K.K.shrivastava, Adv.
Mr. Jitendra Kumar, Adv.
Mr. Dharmendra Kumar, Adv.
Mr. R.R.maurya, Adv.
Mr. Bharat Lal Soni, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On a perusal of materials on record, we find that the names of parties, who were in the array in the suit, in the First Appeal as also in the Second Appeal, are not discernible from any documents viz., the respective judgments, produced in this appeal.

We do not know, how, in the said circumstances, the appeal was numbered without insisting the party to produce the relevant documents viz., the respective cause title attached to the respective judgment, revealing such details.

However, we grant two weeks time to the appellants to do the needful.

List on 7.5.2024.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(RAM SUBHAG SINGH)
COURT MASTER (NSH)